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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

ST. NO. 83/92 (O.A. 841/92)

O.A. NO: 199
T.A. NO:

DATE OF DECISION 17.7.1992

SUKHADEO GANPATI SHENDE

Petitioner

R.G.HASTAK

Advocate for the Petitioners

Versus

CHAIRMAN CUM DIRECTOR GENERAL Respondent
ORDNANCE FACTORY, CALCUTTA & ORS.

Shri Ramesh Darda

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. JUSTICE S.K.DHAON, Vice-Chairman

The Hon'ble Mr. USHA SAVARA, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

by
(S.K.DHAON)
U/C

mbm*

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

ST.A.NO: 83/92
O.A.NO. 841/92

Shri Sukhadeo Ganpati Shende,
aged about 44 years,
occupation- Labourer
Resident of at Post Konda,
Tahsil Bhadravati,
District-Chandrapur.

....Applicant

V/s

1. Chairman cum Director General
Indian Ordnance Factories
Ministry of Defence(Production)
Ordnance Factory Board,
10/A, Auckland road,
Calcutta-700001.

2. General Manager,
Ordnance Factory Chanda,
at Bhadravati,
Tahsil Bhadravati,
District-Chandrapur.

.... Respondents.

CORAM : HON'BLE JUSTICE MR.S.K.DHAON, Vice-Chairman
HON'BLE MEMBER USHA SAVARA, MEMBER (A)

Appearance :

Shri R.G.Hastak,
Adv. for the applicant.

Shri Ramesh Darda, Adv.
for the Respondents.

ORAL JUDGEMENT

Dated: 17.7.1992

(PER : JUSTICE S.K.DHAON, Vice-Chairman)

In the purported exercise of powers under Rule
Sub-Rule (2) (a) Rule (10) of the C.C.C. C.C.A Rules
1965, the General Manager on 20.6.1992 passed an
order suspending the applicant from service on the
ground that he had been kept in custody for more than
48 hrs. on 24.4.1992 in crime No.41/92. This order is
being impugned in the present application.

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2. On 2nd July 1992, the applicant had made a representation to the Chairman-cum-Director General, Indian Ordnance Factories, praying that the order of suspension may be revoked. Shri Ramesh Darde, who appears on behalf of the respondents/pointed out that the representation should have been addressed to the General Manager and not Chairman - cum- Director General. The applicant may therefore prefer a fresh representation to the General Manager. If, this is done, ~~within one week from today~~, the General Manager shall dispose off the same within a period of two weeks from the date of receipt of the representation. The applicant shall file a certified copy of this order alongwith the said representation. If the officer concerned decides to reject this representation, he shall pass a speaking order.

3. With these directions this application is disposed of finally. There shall be no order as to costs.

U. Savare
17.7.92
(USHA SAVARA)
M/A

hus
(S.K.DHAON)
V/c

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